## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No. 600/2018 O.A. No. 3423/2015

The 5th day of October, 2018

## HON'BLE MR. V. AJAY KUMAR, MEMBER (J) HON'BLE MR. A.K. BISHNOI, MEMBER (A)

Kalyan Sharma, Telecom. Accountant Clerk, S/o Shri Babu Lal, R/o 245/30, School Block, Mandawali, Delhi-110092.

.. Petitioner

(By Advocate: Shri Raj Kumar Bhartiya)

Versus

Shri M.C. Gupta, Dy. Manager (P & A-II) HQ, Indian Post & Telegraph Department, M.T.N.L. Telephone, New Delhi-110001.

.. Respondent

## ORDER (ORAL)

## By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the petitioner.

- 2. O.A. No. 3423/2015 filed by the applicant was disposed of by this Tribunal on 15.01.2015 as under:
  - "5. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by permitting the applicant to make an appropriate representation ventilating his grievances to the respondents within two weeks from the date of receipt of a copy of this order, and on receipt of such a representation from the applicant, the respondents shall consider the same and pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days therefrom. No order as to costs.

Let a copy of the O.A. be enclosed to this order."

3. Alleging non-implementation of the aforesaid orders, the applicant filed the instant CP.

4. It is seen that Annexure P-6 Speaking Order dated 12.01.2017 was passed by the respondents considering the claim of the applicant, which shows that the respondents have paid the GPF amount subsequent to the disposal of the O.A. The said speaking order also reveals that being an extremely old case, i.e. the applicant was terminated on 23.01.1982, despite best efforts to locate and trace the service records, the respondents could not trace anything except GPF ledger card for the years 1973 to 1977 and despite several requests to furnish any record pertaining to his service, the applicant also failed to produce the same.

5. In the circumstances and in view of the speaking order passed by the respondents, we do not find any wilful or deliberate disobedience on the part of the respondents. Accordingly, the CP is dismissed. No order as to costs.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR) Member (J)

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